

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

15. IA 1174(MB)2024  
IA 4624(MB)2023  
IN  
C.P. (IB)/4164(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

MS. LAKSHMI GURUNG  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.04.2024**

Name of the Party: Bank Of India  
Vs  
Tuticorin Coal Terminal Pvt Ltd

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules, 2016

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**ORDER**

1. Mr. Rohit Gupta a/w Mr. Aniruth Purusothaman, Ld. Counsel for the Applicant present in both IAs through physical mode.
2. Counsel for the Applicant seeks time for producing the list of dates regarding an exclusion.
3. At the request of Counsel, the matter is adjourned to **18.04.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**LAKSHMI GURUNG**  
**Member (Judicial)**